

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2058  
ANSWERED ON 22<sup>ND</sup> SEPTEMBER, 2020**

**NH PROJECTS PENDING FOR ENVIRONMENTAL CLEARANCE**

**2058. SHRI SUDHEER GUPTA:  
SHRI SANJAY SADASHIVRAO MANDLIK:  
SHRI SHRIRANG APPA BARNE:  
SHRI BIDYUT BARAN MAHATO:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) the details of National Highway (NH) projects in the country pending for environmental clearance during each of the last three years and the current year, State/ UT-wise;**
- (b) the reasons therefor along with the details of cost escalation in these projects;**
- (c) the length of NHs on which work has been completed during the said period;**
- (d) the present status of plantation on both sides of NHs in the country;**
- (e) whether the Government proposes to take action against those companies which have violated the contract agreement on NH construction projects and if so, the details thereof; and**
- (f) the steps taken/being taken by the Government to complete pending NH projects in a time bound manner?**

## **ANSWER**

### **THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**[GEN. (DR) V.K. SINGH (RETD.)]**

**(a) & (b) There is no such project pending due to environmental clearance.**

**(c) 34,243 km length of National Highway has been constructed in the country during the last three years and current year up to August 2020.**

**(d) NHAI successfully planted about 42 lakhs plants during the current financial year till date.**

**(e) Violation of Contract Agreement is examined on case to case basis. Government takes action against the contractors in case of violation of Contract Agreement by the contractors as per the conditions of Contract including, but not limited to, imposition of penalties, termination of contract etc.**

**(f) Various steps have been taken by Government to expedite the construction viz. streamlining of land acquisition process, completion of major portion of land acquisition prior to initiation of bid, revamping of Disputes Resolution mechanism, making adequate preparation (like obtaining various clearances, utility estimates, etc.) before awarding**

**projects, simplified & online procedure for GAD approval by Railways for ROBs, close coordination with other Ministries and State Governments, one time fund infusion scheme, regular review at various levels, rationalised exit for Equity Investors, securitization of road sector loans, rationalized compensation for delays attributed to Authority, issuing of guiding principles for resolution of stuck projects aiming at foreclosure of projects which are stuck on account of the concessionaire/contractor or mutual default of both Authority and Contractor/Concessionaire etc.**

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